

now converting this region into a desert land very fast. Some immediate and effective measures, including artificial rains, are necessary to rescue the situation. I request through you, Sir, the Agriculture and concerned Departments of Government to undertake the task of finding out whether artificial rains programme is feasible during this monsoon period in Saurashtra, Northern Gujarat and other parts of India and then take necessary measures to thwart famine and scarcity conditions.

REFERENCE TO THE REPORTED PURCHASE OF CREW UNIFORMS FOR AIRHOSTESSES OF AIR INDIA AND INDIAN AIRLINES

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): It is (advisable to look at the Chair once in a while when the hon. Member, are speaking. Shri A. G. Kulkarni.

SHRI A. G. KULKARNI (Maha-rashtra); Sir, I could not follow what you said.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): It is advisable to look at the Chair once in a while when you are speaking.

SHRI A. G. KULKARNI: Sir, you are an experienced Vice-Chairman.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Yes, definitely. I was a Deputy Chairman for three terms.

SHRI A. G. KULKARNI: Sir, this is a story which I read in today's *Statesman* and I am very happy that the Chairman has permitted me to make a Special Mention on the subject. I make a Special Mention not because, the Sari is connected with Airlines' hostesses, but because a very high-handed affair is going on and it looks that a very doubtful and shady business is going on. The caption is "Saris in the air". That means

saris are floating in the air and the air hostesses are not getting them.

SHRI V. GOPALSAMY (Tamil Nadu): You are always bringing in surprises.

SHRI NIRMAL CHATTERJEE (West Bengal): *

SHRI A. G. KULKARNI: The air hostesses are waiting for saris, they are hanging in the air and they are trying to hold them,

SHRI RAOOF VALIULLAH (Gujarat): *

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI): Sir, I do not expect the hon. Members to say such things for a lady—not a particular lady but in general.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I requested the Members to avoid it.

SHRIMATI KRISHNA SAHI; Sir, it should not form part of the proceedings.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): We should not offend the sensibility of the ladies and this kind of cross talk should be avoided.

SHRI A. G. KULKARNI: Sir, what is unparliamentary or without decorum? Whatever comments have been made are in lighter vein.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): It is not about the speech of the hon. Member. It is about the interruptions of some of the hon. Members who are speaking. I would request you to avoid such comments.

••Not recorded as ordered by the Chair.

SHRIMATI KRISHNA SAHI: In general you must be respectful to ladies.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): And it is not advisable to offer comments sitting down on the bench.

SHRI A. G. KULKARNI: I thank the hon. Lady Minister for exonerating me. About the other interruptions I am not responsible.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Fortunately those interruptions have not been recorded.

SHRI A. G. KULKARNI: Those have not been recorded. So, it goes in good humour. The point mentioned therein is that a shady business is going on in the Indian Airline, and Air-India. The story is like this:

It seems somebody thought that the apparel or sarees worn by the air hostesses are not up to the mark or that they should look prettier or something like that so that passengers, whenever they travel, might have good company. That, one can understand. Sir, the decor in the aeroplanes also was to be changed. One fine morning an order came and one lady VVIP was appointed & Chairman of a committee to purchase the sarees and improve the decor, etc. My worry is not as to who is appointed as the Chairman; that is not my question. When we are spending public money, there are certain norms and those norms have to be upheld and it is in that context that I am raising my voice. The story says that the Karnataka Silk Industries Corporation is the organization which usually supplies sarees to Indian Airlines and Air-India. But, unfortunately on the appointment of this Committee, it seems that the WIP Chairman got interested. While the KSIC offered to supply sarees of 50—55 prammes at Rs. 458 each, the Handloom and

Handicrafts Export Corporation quoted Rs. 465 for each 4&—50 gramme saree. Between them one could have been selected because both are Government organizations. What has been done is, the WIP Chairman said, "We will purchase the sarees; you don't worry; I will find a way out how to get them cheaper." The point is, sarees from the KSIC were being purchased by these airlines for a very long time now. Then, it is found that the HHEC does not manufacture sarees whereas the KSIC manufactures sarees, on handlooms or power looms or whatever it is. The HHEC only procures them from the market and supplies. The KSIC is an organization where there are better chances of employment generation. But the honourable WIP, what her whims are...

SHRI JAGESH DESAI (Maharashtra): Sir, how much is taken for a Special Mention?

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Normally it is three minutes.

SHRI JAGESH DESAI: It is already over.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The honourable speaker started at 4.11 and now it is 4.18. Interruptions took two to three minutes. Therefore, I will allow him one minute more.

SHRI V. GOPALSAMY: Are you interested in the WIP?

SHRI A. G. KULKARNI: I am now coming to the conclusion. Sir, there is a lacuna in the purchase of the sarees. Whereas the KSIC is a manufacturer of sarees, the HHEC is only a procuring agency and the KSIC gives employment to people.

The second point is about printing of the sarees. Here also Madam Chairman of that Committee suggested, "You don't worry about the printing; you don't worry as to whom

I give the order." The rate quoted was roughly Rs. 125. I don't know where the orders were placed for printing—whether at Bombay, Delhi or Calcutta—but it was done at Rs. 55. So, here also favouritism is being shown to somebody who is disguised. We cannot name the party because they have not mentioned it. It seems that a rate of Rs. 125 per saree has been quoted as printing charges. Apparently a final price is still being negotiated as the airlines are prepared to pay only Rs. 100 for this. Sir, the point is, the lady Chairman is not disclosing the name of the person who is going to print. The lady Chairman is not fixing the rate. Thereby there is a shortage of sarees and the air hostesses and the Indian Airlines are in a quandary. For that purpose I am making the special mention,

I would request the hon. Minister or the Government through you, Sir. Such types of actions or such steps are being taken by the Government, by which WIPs are being obliged and they are riding on their own fancies. And the problem is that the whole news item thinks that there is some shady business going on. I think Mr. Jagdish Tytler will take care of this, and then we will all be happy and the Indian Airlines will have pretty hostesses with new sarees.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): When the hon. Member was speaking there were some interruptions, and some of the interruptions affected the sensibilities of the Members, especially the lady Members. I have already said that those things would not go on record. I repeat that the interruptions which affect the sensibilities of the Members will not go on record.

SHRI M. S. GURUPADASWAMY (Karnataka): Mr. Vice-Chairman, Sir, I associate myself with the remarks made by my predecessor about this deal. Sir, I would not have raised this issue along with him but for the

fact that it involves a lot of manoeuvring and manipulation on the part of some people connected with the Air India and the Indian Airlines with certain other important individuals whom they want to help.

Sir, "THE STATESMAN" has given the name of the person. Therefore, I will be within my limits if I name that person.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I don't think the name of the person can be mentioned. His designation can be mentioned.

SHRI M. S. GURUPADASWAMY: It is in the paper. Therefore, it is within my limits to mention. I do not pass any derogatory remarks against the person. The person involved is the wife of a former Secretary of the External Affairs Ministry, whom I always hold in high respect. Unfortunately, her name is involved in this, Mrs. Bhandari. (Interruptions) I am aware of the convention.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): The parliamentary procedure and convention is that the name of a particular person who is not present in the House, when he cannot defend himself or herself, should not be mentioned because what you say may appear in the newspaper, and even if a defence is made on her behalf, already her name would have been damaged. So, it is fair that her name is not mentioned, and only her designation is mentioned. As a senior Member of the House, I think, you are aware of the parliamentary convention. I think it is fair not to mention the name because she cannot defend herself. I do not know what the truth is. Already the damage would have been done if the press publishes it.

SHRI A. G. KULKARNI: I am on a point of order.

You have rightly stated that there is procedure as explained in our rules or practices, in the books on Parlia-

[Shri A. G. Kulkarni]

mentary practices by May and Kaul and Shahkder, whoever they may be. Sir, in this House there is a convention. But I am not on convention HOW. Sir, yesterday only -----

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I want to know an what point you are raising your point of order.

SHRI A. G. KULKARNI: I am on the point of mentioning the name.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): On that I have already given a ruling to the Member. I do not know where you come irtto the picture.

SHRI A. G. KULKARNI: I come ifiio the picture because I am in the House M a Member, in my right as a Member.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You can raise only as a point of order. You cannot suddenly start it.

SHRI A. G. KULKARNI: I am raising the point of order with your permission.

THE VICE-CHAIRMAN (SHRI 8. SWAMINATHAN): You please tell me what you, point of order is.

SHRI A. G. KULKARNI: That is what I am telling you. You have not allowed me to say what I have to say.. You say that the names of those persons or personalities who are not present in the House should not be mentioned. Yesterday, when Mr. Deputy Chairman was presiding, some hon. Members and particularly the Minister of the Government (Interruptions) ...

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I only wish to mention that whoever is presiding in tlie Chair at the particular moment is the authority to decide the issue and nobody can over-rule or nohody

can oversee the decision of the other person. So, what the Deputy Chairman had decided, I cannot oversee. So, what *is* right and what is wrong is only the decision given by the person who presides in the Chair at that particular moment. So, I do not think it is fair to debate the decision of the Deputy Chairman at the moment

SHRI A. G. KULKARNI: No Vice-Chairman Or any other Officer eaii override the decision taken by the Deputy-Chairman or the Chairman. That is what I am bringing to your notice. That the Hon. Minister, Mr. Tiwari yesterday mentioned the names of Mr. Hegde, his son, his son-in-law. .. (Interruptions)... Why did it come (*Interruptione*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I would request the hen. Members to sit down. Please sit down. What *is* given as a decision by the Deputy Chairman should be taken up with the Deputy Chairman. Because it is now Special Mention, there ie no point in taking this up at the present moment and then raising the issue because I cannot decide the issue. I cannot give a decision sitting here. Then what is the point in raising it at the moment. What has been done yesterday and what decision was given yesterday was a decision given yesterday and on that I cannot take a decision. So, there is no point in taking it up now. So, my decision on this matter as Vice-Chairman presiding today is that the name of the person concerned ia not fair to be announced and it is not a parliamentary procedure. She is not present here and a damage may be done to her reputation.

SHRI A. G. KULKARNI: Again I submit to you, you a« a Vice-Chairman cannot give a ruling "Which is just opposite to what the Deputy-Chairman had agreed.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): No, Sir. I have got every right to give a ruling while I am presiding. I cannot give a ruling when somebody else was presiding. I can say as per the Parliamentary Practice and Procedure that the mentioning of the name of a person who is not present in the House is not fair to mention because that would damage the reputation of the person if it is announced in the press and she cannot defend herself. She can defend herself through somebody else and in the meanwhile damage would have been done. So, it is not fair and it is not right.

SHRI A. G. KULKARNI: I only bring to your notice that this point will again be brought to the Business Advisory Committee for a decision whether a Vice-Chairman will not allow a decision taken by the Deputy-Chairman.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): When I am presiding I have got every right to take a decision.

SHRI P. N. SUKUL (Uttar Pradesh): No ruling was given yesterday.

SHRI A. G. KULKARNI: You heard it.

SHRI P. N. SUKUL: Yes, I heard it.

SHRI A. G. KULKARNI: There a point was raised. I raised a point yesterday and I was told and it is on record. Yesterday a ruling was given by the Deputy-Chairman and it is on record. (*Interruptions*).

SHRI P. N. SUKUL: No ruling was given. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You can take the matter to the Business Advisory Committee and decide the matter. As far as I am concerned as a person presiding today as Vice-Chairman, this is my ruling and I have got every right to give my ruling and nobody can override my ruling.

SHRI M. S. GURUPADASWAMY: I don't want to raise any dispute at all. I also feel that rulings or decisions of the Chair cannot vary from person to person. After all, I am also competent and I am not a new member.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You all are very competent persons.

SHRI M. S. GURUPADASWAMY: That is why I do not want to enter into any dispute at all. I obey your ruling.

SHRI P. N. SUKUL: Very competent persons are made as Vice-Chairman.

SHRI M. S. GURUPADASWAMY: Yes, he is competent and you are also competent. All are competent. May I say, Sir, this matter is raised by us, because it involves certain things which are disturbing. Firstly, in the past the saris used to be supplied, as my hon. friend has put it, by the Karnataka Silk Industries Corporation. This time also it was asked to send its quotations and it has sent its quotations. According to the press reports, the price quoted by the KSIC is lower, the quality is better and the quantity is also more... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): I have been informed that the Chairman has specifically informed Mr. Kulkarni this morning that no names should be mentioned.

SHRI A. G. KULKARNI: Sir, I submit again that I have not taken a single name. How this chit came to you? I have not taken a single name. Please go through my speech and tell me whether I have taken any name.. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): In the context...

SHRI A. G. KULKARNI: You tell another Member, but not me. I have not mentioned a single name.

THE VICE-CHAIRMAN SHRI G. SWAMINATHAN: It has been mentioned in the morning that-----

SHRI M. S. GURUPADASWAMY: He has not mentioned the name.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): In the context he has mentioned the name.

SHRI A. G. KULKARNI: I have not mentioned any name. I have carried out the instructions.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): You disputed that point.

SHRI A. G. KULKARNI: Sir, some confusion is there.. (Interrupt-Sons)...

SHRI M. S. GURUPADASWAMY: Let me go on.

THE VICE-CHAIRMAN (SHRI G. SWAMINATHAN): Please allow the hon. Member to speak.

SHRI M. S. GURUPADASWAMY: Sir, KSIC offered to supply saris of 50-55 gms at Rs. 458 each, whereas Handloom and Handicrafts Export Corporation offered to supply 48-50 gms saris at Rs. 465 each. HHEC has no experience in this field. It is an export organisation and in the past it has not supplied any saris to the Airways. It is only the KSIC which has supplied.

SHRI P. N. SUKUL: Whether this special mention is also on the same subject? Are you allowing two Members to speak on the same subject?

SHRI M. S. GURUPADASWAMY: Without the permission of the Chair, how can I raise the special mention.

SHRI K. MOHANAN (Kerala): There is something fishy in the transaction. That is why the Treasury Bench** are interrupting.

SHRI M. S. GURUPADASWAMY: May I go on?

THE VICE-CHAIRMAN SHRI G. SWAMINATHAN): Please allow the Member to speak.

SHRI M. S. GURUPADASWAMY: Saris quoted by HHEC are the handloom saris, whereas KSIC has quoted powerloom saris. Sir, why the order has been placed with that organisation which has not been connected with this in the past? As I said, quality-wise, quantity-wise and price-wise the saris supplied by KSIC are superior and KSIC offer was rejected. Why this was done? Sir, HHEC has no printing experience. In spite of that order has been placed with HHEC. They have to send the saris for printing elsewhere. Even here the printing charges which are to be given to an organisation, I do not know what organisation it is, are very high, and in the past, when Air-India had saris printed, it paid Rs. 65/- per saree to M/s Apte Amalgamations, Bombay but now the same sari is to be printed at Rs. 100/- or Rs. 125/-. There is a big difference. So, this points to a shady deal and the consultant, who has been appointed for this purpose has been asked to advise the Indian Airlines, the Air-India in this matter and that consultant has advised to place the order with HHEC and not with KSIC. KSIC is in Karnataka. It had been getting order for long. I do not want to say in favour of it because it is in Karnataka that is not my case but this has experience in the past and now it is being denied. Why this is so and the consultant has thought it admissible to divert the order to some other organisation which has no experience. This consultant has not been appointed after observing various procedures. He has not been appointed at all observing various rules or the procedure required and no procedure has been observed in the appointment also, [herefore all this pointed to a shady deal, even the appointment of the person. Therefore, I request the Minister concerned to come forward

and make a statement in the House and I do feel that this requires an enquiry, a thorough enquiry and this enquiry should be held immediately and the truth has got to be found out and the House has got to be told of the details because in this case, we are quoting only the newspaper We are not saying anything else. Therefore, I would like the Minister to come forward with a statement here and tell us the truth, as to what the whole thing is.

**OFFERANCE TO THE REPORTED*
MOVE TO SHTT SITE OF CEN-
TRAL WORKSHOP FROM CHAN-
DRAPUR TO HINGANGHAT BY
WESTERN COAL FD3LD LIMITED**

श्री नरेश सी० पुगलिया (महाराष्ट्र) :
उपसभाध्यक्ष, महोदय, स्पेशल मेशन के माध्यम से मैं सरकार का ध्यान एक गम्भीर विषय की ओर दिलाना चाहता हूँ। मैं महाराष्ट्र के जिम चन्द्रपुर जिले से आता हूँ जो कि आदिवासी और पिछड़ा हुआ जिला है उस जिले में कोल इण्डिया के माध्यम से जो केन्द्र सरकार का एक सार्वजनिक उपक्रम है किस प्रकार से उनके अधिकारी अपनी मनमानी करते हैं और अपने मंत्री को खुश करने की कोशिश करते हैं और जनता के पैसे की जिस ढंग से बर्बादी होती है उस चीज को सदन के सामने रखना चाहता हूँ सन 1983-84 में चन्द्रपुर जिला जो कि सारे देश में खनिज सम्पदा और वन सम्पदा के लिए मशहूर माना जाता है जिस जिले का कोयला काश्मीर से ले कर कन्याकुमारी तक जाता है, जहाँ का लाइम स्टोन और सीमेंट सारे देश में जाता है, जिस जिले में वर्ल्ड का नम्बर-2 का टीक वुड होता है, जिस जिले की कोयले की खानों में लाखों टन हर साल कोयला निकाला जाता है वहाँ जो इनकी माडर्न टेक्नोलोजी है कोल इण्डिया की वेस्टर्न कोल फील्ड से कोयला निकालने के लिए उसके अनुसार हमारे जिले में ओपन कास्ट माइनिंग का काम शुरू किया गया है। इसके लिए इन्होंने काफी बड़ी मशीनरी जिसमें एक-एक मशीन की कीमत डेढ़ दो करोड़ होती है ऐसी मशीनरी लाई है। इसकी रिपेयरके लिए केन्द्रीय सरकार की

ओर से एक सेंट्रल वर्कशाप का निर्माण करने का फैसला 1983 में हुआ जिस पर करीब 30 करोड़ रुपये लगने का अनुमान है। वहाँ के एम० एल० ए० की हैसियत से मैंने वहाँ के किसानों ने बिनती की, उनसे पाँच हजार रुपये प्रति एकड़ जमीन कुल पाँच सौ एकड़ वेस्टर्न कोल फील्डस ने उनसे खरीदी है और जिस 1 मुद्यावजा उनको 25 लाख रुपये दिया गया है। लेकिन मुझे बड़े दुख के साथ कहना पड़ता है कि जहाँ पर कोयला निकालने की मशीनरी है उस रिपेयर के लिये वर्कशाप के निर्माण के बारे में पिछले आठ-दस दिनों से नागपुर के पत्रों में और वहाँ के रीजनल पेप के माध्यम से जो समाचार छपे हैं उनसे वहाँ की जनता के बीच असंतोष की भावना आई है क्योंकि हमारे इस वर्कशाप को वहाँ से हटा कर वर्धा जिले की हिंगनघाट तहसील में ले जाया जा रहा है जहाँ पर कि कोई भी कोयले का डिपोजिट नहीं है। हालांकि वह भी महाराष्ट्र और हमारे देश का एक भाग है। राय सभा का सदस्य होने के नाते मैं अपने जिले के लिए या मेरे राज्य के लिए या मेरे देश के किसी भी कोने में बड़ी इंडस्ट्री या वर्कशाप लगती है तो उसका स्वागत करना चाहूँगा लेकिन एक बार केन्द्रीय सरकार जिस चीज की घोषणा कर देती है और उसके निर्माण के लिए जमीन भी किसानों से ले लेती है उसके बाद अगर यह प्रोजेक्ट किसी मंत्री के निर्वाचन क्षेत्र में ले जाने के लिए या वहाँ से डेढ़ सौ किलोमीटर दूर ले जाने के लिए फैसला करते हैं तो यह देश के लिए ठीक नहीं है खासकर के कोल इंडिया के लिए जिसमें करोड़ों रुपये का घाटा सालाना हम लोग भरते हैं, यह जनता की जेब से जाता है। वे लोग अगर गलत निर्णय लेंगे तो मुझे नहीं लगता है कि उनका घाटा जो आज सालाना 80-90 करोड़ है वह नीचे होगा। यह दिन-ब-दिन बढ़ेगा।

[उपसभापति महोदय पीठासीन हुये]

उपसभापति महोदय मैं आपके माध्यम से मंत्री महोदय का ध्यान आकर्षित करना चाहूँगा सरकार का ध्यान आकर्षित करना चाहूँगा कि जिस वेस्टर्न कोल फील्ड की 5 सौ एकड़ जमीन के ऊपर कारखाना